

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.106/97

Dt. of Decision : 29-01-97.

(32)

Reddatha Raja Rao

.. Applicant.

Vs

1. The Union of India Rep. by its Chairman, Railway Board, Rail Bhavan, New Delhi.
2. The General Manager, SC Rly, Rail Nilayam, Secunderabad.
3. The Chief Personnel Officer, SC Rly, Rail Nilayam, Secunderabad. .. Respondents.

COUNSEL FOR THE APPLICANT : Mr.K.K.CHAKRAVARTHY

COUNSEL FOR THE RESPONDENTS : Mr. N.R.DEVARAJ, Sr.CGSC.

CORAM:-

THE HON. SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN *hcl*

THE HON. SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON.SHRI JUSTICE M.G.CHAUDHARI :VICE CHAIRMAN)

Mr. K.K.Chakravarthy, learned counsel for the applicant. Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant contends that his case is similar to the applicant in OA.No.534/91 of this Bench decided on 21-07-95 and he is entitled to the same relief as was granted in that case. But the respondents have not extended that benefit to him viz., revision of his pension and granting the difference of amount. The applicant retired on superannuation on 31-07-96. The applicant however, has not filed any representation to the respondents to extend the benefit on the same lines as directed in O.A.No.534/91 to him if that be applicable to him. The question of respondents refusing to take action therefore does not arise at this stage. The applicant ought to have approached the respondents by a representation and awaited their decision and only if that decision ~~is~~ against him he should have approached the Tribunal. We are therefore not satisfied that the OA be entertained. However, the learned counsel for the applicant submits that the applicant may even now be permitted to file a representation. If the applicant is advised to file a representation to the respondents that does not require any permission from us. In the event of any such representation being filed we have no doubt that the respondents will deal with the same expeditiously as the applicant is a retired person and inform him the said decision. The dismissal of the OA will not ~~be~~ ^{future}.

3. The OA is accordingly disposed of. No costs.


(R.RANGARAJAN)
MEMBER(ADMN.)


(M.G.CHAUDHARI)
VICE CHAIRMAN

Dated : The 29th January 1997.
(Dictated in the Open Court)

spr


Deputy Registrar (1) cc/

E.A.106/97

To

1. The Chairman, Railway Board,
Union of India, Railbhavan, New Delhi.
2. The General Manager, SC Rly, Railnilayam,
Secunderabad.
3. The Chief Personnel Officer,
SC Rly, Railnilayam, Secunderabad.
4. One copy to Mr.K.K.Chakravarthy, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CG&C. AT.Hyd.
6. One spare copy.
7. One copy to Library, CAT.Hyd.

pvm.

67/197

I COURT

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CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

R. Rangarao
THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 29 - (-1997)

ORDER & JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 106/97

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

